

14
28.5.1993

CCP 301/92 in Nagina Mishra
OA 150/91 vs.
Union of India

Present : Shri B. L. Madhok for Shri B. S. Mainee,
counsel for the respondents.

Shri D. K. Sharma for Shri Shyam Moorjani,
counsel for the respondents.

The respondents' counsel placed for our perusal
the notice dated 5.4.1993 issued to the petitioner
enclosing a copy of the inquiry officer's report.
Learned counsel for the petitioner submitted that he
would like to verify if this information is correct.
We do not consider it necessary to grant time as there
is no reason to disbelieve the statement of the
learned counsel for the respondents as, along with the
notice, a copy of the inquiry officer's report has been
enclosed ~~which was~~ ^{which was} shown to us for perusal during
the course of arguments. In these nothing survives in
these proceedings. This petition is accordingly
disposed of.

B. N. Dhundiyal

Malimath

(B. N. Dhundiyal)
Member (A)

(V. S. Malimath)
Chairman

as